

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 313 OF 2016 &  
IA No. 648 of 2016**

**Dated: 12<sup>th</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Rajasthan Textile Mills Association** ...Appellant(s)  
**Vs.**  
**Rajasthan Electricity Regulatory Commission & Ors.** ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andley for R.1

Mr. M. G. Ramachandran  
Ms. Poorva Saigal  
Mr. Shubham Arya for R.2-4

**ORDER**

Learned counsel for the State Commission states that the State Commission does not wish to file any reply.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.07.2017 after serving copy on the other side.

List the matter on **04.09.2017.**

**( I. J. Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

*ts/kt*